

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MURALIKRISHNA INFRACON (BANGALORE) PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	MURALIKRISHNA INFRACON (BANGALORE) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27th December 2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45205KA2013PTC072722
5.	Address of the registered office and principal office (if any) of corporate debtor	Head Office: No.7, 4th Floor, 2nd Cross, 8th Main, Shanbag Narayanappa Layout, Opp.Kalpatharu Apartments, Kodigehalli, (Near Tata Nagar), Bangalore, Karnataka, PIN- 560092
6.	Insolvency commencement date in respect of corporate debtor	9th August 2019 (Order dated 21st August 2019 and order received on 21st August 2019)
7.	Estimated date of closure of insolvency resolution process	5th February 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chandrasekhar Sagutoor IBBI/IPA-001/IP-P00960/2017-2018/11581
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.333/17, G5 & G6, Ground Floor, Salma Arcade Complex, Arcot Road, Trustpuram, Kodambakkam, Chennai-600 024. Email: sagutoor@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.333/17, G5 & G6, Ground Floor, Salma Arcade Complex, Arcot Road, Trustpuram, Kodambakkam, Chennai-600 024. Email: claims.mipl@aditrifinancial.com
11.	Last date for submission of claims	4th September 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As mentioned in Point No.10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MURALIKRISHNA INFRACON (BANGALORE) PRIVATE LIMITED** on **9th August 2019**.

The creditors of **MURALIKRISHNA INFRACON (BANGALORE) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **4th September 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :23rd August 2019
Place: Chennai

Chandrasekhar Sagutoor
Interim Resolution Professional

